

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRIUS COMMERCIAL PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PRIUS COMMERCIAL PROJECTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	8 th December 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi under Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2006PTC156368
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: D-3, District Centre, Saket, New Delhi, South Delhi 110017 Corporate Address: D-3, District Centre, Saket, New Delhi, South Delhi 110017
6.	Insolvency commencement date in respect of corporate debtor	9 th August, 2019
7.	Estimated date of closure of insolvency resolution process	5 th February, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mahender Khandelwal IP Regn No: IBBI/IPA-001/IP-P00033/2016-17/10086
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-2A, Sunny Valley CGHS, Plot No 27, Sector 12, Dwarka, New Delhi – 110 078 Email: khandelwalmahendar2@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Pricewaterhouse Coopers Pvt Ltd, Plot # Y-14, Block EP, Sector V, Salt Lake, Kolkata – 700 091 Email: claims.pc@in.pwc.com ip.m.pc@in.pwc.com
11.	Last date for submission of claims	11 th September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) http://www.ibbi.gov.in/downloadform.html (b) Not Applicable

##The date of the order for appointment of the interim resolution professional passed by the National Company Law Tribunal, New Delhi Bench-III ('NCLT') is 9th August 2019. The order has been uploaded on the NCLT's website on 28th August 2019. Accordingly, time for submission of claims has been considered as 14 days from the date of the order being uploaded on the NCLT's website ie. 28th August 2019.

Notice is hereby given that the National Company Law Tribunal, Delhi has ordered the commencement of a corporate insolvency resolution process of PRIUS COMMERCIAL PROJECTS PRIVATE LIMITED on 9th August, 2019.

The creditors of PRIUS COMMERCIAL PROJECTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 11th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

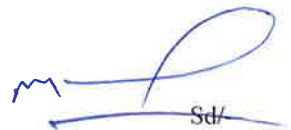
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations"). The proof of claims is to be submitted by way of the following specified forms in the CIRP Regulations:

- Form B - for Claims by Operational Creditors
- Form C - for Claims by Financial Creditors
- Form D - for Claims by Workmen and Employees
- Form E - for Claims by Authorized Representative of Workmen and Employees
- Form F - for Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above mentioned forms from the website www.ibbi.gov.in (<http://www.ibbi.gov.in/downloadform.html>) and the CIRP Regulations.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/
Mahender Khandelwal
IBBI/IPA-001/IP-P00033/2016-17/10086

August 30, 2019
Delhi

Interim Resolution Professional of PRIUS COMMERCIAL PROJECTS PRIVATE LIMITED